

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-145(PB)/2024**

**IN THE MATTER OF:**

Arvinder Singh Sawhney

.... Petitioner

v.

Sawhney Builders Pvt Ltd

.... Respondent

**Order U/s. 7 of (IBC)**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv Rohit Gour

For the Respondent : Adv. Jayant Rao

**ORDER**

Notice was issued by this Tribunal on 01.04.2024. Today, Ld. Counsel for the Corporate Debtor appeared and states that service was made on 06.04.2024, therefore, he seeks four weeks' time to file the reply and vakalatnama.

We notice that in this case, we had to issue notice in view of the directions of the Hon'ble NCLAT that there should be preliminary notice before proceeding with the Section 7 petition. It takes one week for service on the Corporate Debtor. Ld. Counsel for the Corporate Debtor seeks four weeks' time for filing the reply and vakalatnama.

In this scenario, the timeline which is emphasized by the Code is not possible to be followed. Assuming that we grant Corporate Debtor two weeks' time for filing reply and vakalatnama, still then fourteen days' period will be over for completing the proceedings. This may be taken note by IBBI in relation to the timeline laid down in the Code.

At the request of the Ld. Counsel for the Corporate Debtor, we are inclined to grant two weeks' time for filing reply and vakalatnama. No

further opportunities will be given. At request and by consent, list the matter on **08.05.2024**.

**Copy of this order be sent to IBBI.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.04.2024  
Lalit